

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.590/2003

Friday, this the 21st day of March, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

Ms. Vijay Chhibber
w/o Shri Raghunath Kumar
Aged
Ex-Junior Clerk/Typist in the
Embassy of India Washington D.C.
R/O 101, North Wayne Street Apt. 3
Arlington V.A. 22201-1558

...Applicant

(By Advocate: Shri Arun Bhardwaj)

Versus

1. Union of India through Secretary
Ministry of External Affairs
South Block, New Delhi

2. Embassy of India
2107, Massachusetts
AVE NW
Washington D.C. 20008

..Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal:

The applicant was serving in Indian Embassy in the United States of America. Vide an Office order of 13.11.2001, the services of the applicant had been terminated.

2. In this regard, the applicant had submitted a representation dated 5.10.2002 followed by a legal notice dated 18.12.2002. According to the applicant, no reply has been received nor the representation/legal notice have been decided. Keeping in view that the representation/ legal notice are still pending, we, at this stage, do not express any opinion on the merits of the matter.

VS Ag

(2)

(3)

3. If that be so, directing the respondents to pass an appropriate order in this regard would not affect the rights of the respondents and, therefore, we do not intend to issue a show cause notice while disposing of the present application.

4. It is directed that respondent No.1 will consider the representation/legal notice and pass a speaking order within six months from the date of receipt of a certified copy of the present order. Nothing said herein should be taken as any expression on the merits of the matter.

5. Subject to aforesaid, OA is disposed of.

(Govindan S. Tampi)
Member (A)
/s/

(V.S. Aggarwal)
Chairman

Ag